

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench at Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No. 11161 of 2015-SM

(Arising out of OIO-BHR-EXCUS-000-COM-028-14-15 dated 31/03/2015 passed by Commissioner of Central Excise, Customs and Service Tax-Bharuch)

Roopchand Jain

.....Appellant

Flat No. 003, A Wing, Building No. D-28,
Yoginagar, Borivali West,
Mumbai, Maharashtra,

VERSUS

Commissioner of C.E-Bharuch

.....Respondent

Vadodara-II, GST Bhavan,
Subhanpura, Vadodara
Vadodara, Gujarat- 390023

WITH

(i) Excise Appeal No. 11157 of 2015- DB (Roopchand Jain)

(ii) Customs Appeal No. 11160 of 2015- DB (Roopchand Jain)

(iii) Excise Appeal No. 11161 of 2015- DB (Roopchand Jain)

APPEARANCE

Shri G B Yadav, Advocate for the Appellant

Shri Ajay Kumar Samota, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

Final Order No. 11884-11887/2024

DATE OF HEARING/ DECISION: 19.08.2024

RAMESH NAIR

Shri G B Yadav, Learned Counsel appearing on behalf of the appellant submits that appellant has expired as per the death certificate submitted. Accordingly, the appeals are disposed as abated.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**